



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

C. RAJA KUMAR
SECRETARY

**High Court Campus,
Chennai - 600 104
Phone No : 25342739, 25352595
E- Mail : tnbarcouncil@yahoo.com
www.barcounciloftamilnadupuducherry.org**

R.O.C. No. 1639/2022

Dated01.09.2022.....

NOTIFICATION NO. 17 OF 2022

It is hereby notified for the general information of the public that the Bar Council of Tamilnadu and Puducherry had passed **Prohibitory order** against the following Advocates from practicing as an Advocate in all Courts, Tribunals and other authorities in India either in their name or in any assumed name.

S. No	NAME	Roll No.	NATURE OF ORDER
1.	Mr. P. Rajendran S/o. Palaian, Arapurayam Vilai, Arumani PO, Kanyakumari District.	Ms. 621/2002	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 324/2022, dated 26.08.2022 till the disposal of the proceedings pending against him before the Enrolment Committee by considering the complaint of the Learned Sub-Judge, Kuzhithurai stating that the said advocate in O.S.No.19/2013 on the file of the Subordinate Court, Kuzhithurai, deposed that he is working as science teacher in Government School at Kokima, Nagaland state for the past 23 years. He has suppressed the same at the time of enrolment and not suspended his practice.



2.	Mr. Dineshkumar S/o. S. Meganathan, No. 11, New Street, Kalambur Post, Polur Taluk, Tiruvannamala i – 606 903.	Ms. 498/2020	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 331/2022, dated 26.08.2022 till the disposal of Disciplinary proceedings pending against him by considering the Criminal case registered against him in Crime No. 156/2022 under Sections 147, 294(b), 341, 342, 323, 363 and 506(i) of IPC @ 147, 294(b), 341, 342, 323, 364A and 506(i) of IPC on the file of the R11 Ramapuram Police Station, Chennai.
3.	Mr. S. Senthilkumar S/o. K.V. Shanmugam, 73A, Cauvery Nagar, Kulithalai, Karur District.	Ms. 511/2001	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 332/2022, dated 26.08.2022 till the disposal of Disciplinary proceedings pending against him by considering the Criminal Case registered against him in Crime No. 18/2022 under Sections 5(f), 5(i), 5(l), 5(u), 6 r/w 16 & 17 of POCSO Act and 341, 249 (b), 323, 328, 366, 450, 506(i) of IPC @ 5(f), 5(i), 5(l), 5(u), 6 r/w 16 & 17 of POCSO Act and 341, 249 (b), 323, 328, 366, 450, 506(i) of IPC r/w 3(2)(va)SC/ST(POA) Amendment Act, 2016 on the file of the All Women Police Station, Kulithalai, Karur District.





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Dated

4.	Mr. C. Elangovan, S/o. Chelliah, No. 59, Kattabomma n Street, Kamaraj Nagar, Gorimedu, Puducherry – 605 006.	Ms. 792/1990	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 580/2022, dated 26.08.2022 till the disposal of Disciplinary proceedings pending against them by considering the allegations made by the members who have visited the Inhabitants Puducherry Advocates' Welfare Association for its recognition process. It has been stated that the said Advocates have tried to influence the members by sending continuous messages, making phone calls in threatening manner and tried to bribe them in order to get the recognition of their Association.
5.	Mr. A. Pugalendy, S/o. Arumugam, 3, Housing Society Building, Karuvadikup pam, Bharathi Nagar Main Road, Puducherry.	Ms. 421/1982	



6.	Mr. K. Karthi, S/o. P. Kulasekaran, Pillayar Koil Street, Aranipalaya m, Arni, Tiruvannama lai Dist. – 632 301.	Ms. 3259/2014	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 582/2022, dated 26.08.2022 till the disposal of Disciplinary proceedings pending against him by considering the Criminal case registered against him in Crime No. 1089/2021 under Sections 341, 294(b), 323, 324, 307 & 506(ii) of IPC @ 302 of IPC on the file of Arni Town Police Station, Tiruvannamalai District.
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SECRETARY, BAR COUNCIL.

Copy to:

1. The Registrar, Supreme Court, New Delhi.
2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils
3. The Registrar, High Court, Chennai & the Registrars of all High Courts in India.
4. All the Principal District Judges in the State & the Chief Judge, Puducherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai.
9. Incomes Tax Appellate Tribunal, Chennai-6.
10. State Transport Appellate Tribunal, Chennai.
11. Addl. Bench Sales Tax Tribunal, Madurai & Coimbatore.
12. Tribunal for Disciplinary Proceedings, Chennai.
13. Central Administrative Tribunal, Chennai-6
14. The Labour Courts, Chennai, Madurai & Coimbatore
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamil Nadu, Chennai-9
17. The Secretary to Government, Law Department, Chennai-9
18. The Secretary, Home Department, Government of Tamil Nadu, Chennai-9
19. Director-General of Police, State of Tamil Nadu

20. The Commissioner of Police, Chennai City.
21. Members of this Bar Council including Co-opted Members
22. All the Bar Associations in the State of Tamil Nadu
23. Madras High Court Advocates Association, Madras Bar Association, Women Lawyers Association, Law Association, Tamil Nadu Advocates Association, Chennai.

The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the Officers under their jurisdiction.

The Bar Associations are requested to put up these Notifications in their Notice Boards.

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